

HIGH COURT FOR THE STATE OF TELANGANA: HYDERABAD.

**TENDER NOTIFICATION**

ROC No.618/CS/2022 Dated:13-12-2022

Sealed quotations are invited for providing live streaming and recording solution in the court halls of the High Court for the State of Telangana, Hyderabad.

**DETAILS**

Total No. of Court Halls to be provided with live streaming/recording equipment:	44 Nos.
Camera Type	Fixed/PTZ as per requirement
No. of Cameras required for each court hall with all fixing accessories:	2/3 Nos. (as per requirement)
Resolution of the cameras:	2 to 10 MP
Video resolution	1080 p to 4 K
Zoom:	10x and above
Live Streaming platform:	Content Delivery Network (You Tube etc/customized player to be integrated with the High Court's official website).  The solution has to be compatible/integrated with Video Conferencing facility also.
Cabling and casing	Structured cabling and casing has to be done by the L1 bidder on per meter cost basis.

The intending bidders shall provide the entire live streaming and recording solution along with the cameras and other software, hardware equipment required for the live streaming/recording. The bandwidth requirement has to be mentioned by the bidders.

**The High Court will provide the following:**

1. Personal Computer(s), if any, as per the solution requirement.
2. Bandwidth as per the requirement.
3. Network Switches and network connectivity.
4. Storage. (Vendor has to ensure that the local recording should be in compressed format and should occupy less space)
5. Audio equipment with required cables, power etc.

**Special Note:-**

1. The solution offered by the intending bidders should be most economical by using open source software applications and reasonably priced cameras/hardware.
2. The bidder shall have its registered office or branch office at Hyderabad and shall have previous experience in providing live streaming/recording solutions and allied computer solutions. The details of the organizations/firms where such solutions have been provided shall be enclosed with the bid document.
3. Warranty for the solution offered should be for a period of 2 years from the date of successful installation and testing.
4. The intending bidders can inspect the court halls on prior intimation to the undersigned.
5. The successful bidder has to provide training to the staff of the High Court on the use of the live streaming/recording solution.
6. Payment will be released through bank account directly only on successful installation and testing of the solution in all the court halls to the satisfaction of the undersigned.
7. The successful bidder shall provide performance/service guarantee at 10% of the bid amount by way of bank guarantee from any nationalized banks located at Hyderabad for the period of warranty (2 years) before processing the bills.

8. The High Court reserves its right to select any one of the various solutions offered by the bidders complying with the aforesaid technical specifications and the bidders have no right to compel the High Court to use any particular solution or compare their solution with the solutions offered by other bidders.

The sealed quotations, superscribed with the heading **"Quotation for live streaming/recording"** shall reach the office of the Registrar (IT-cum-Central Project Coordinator), High Court for the State of Telangana, Near City College, Hyderabad on or before 24-12-2022 during the office hours.

The Registrar (IT-cum-CPC) reserves the right to seek further/additional information from any or all the bidders, if necessary.

Further, the Registrar (IT-cum-CPC) reserves the right to reject any or all the bids without assigning any reasons.



REGISTRAR (IT-cum-CPC)  
HIGH COURT FOR THE STATE OF TELANGANA